

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 33473/2024

(Arising out of impugned final judgment and order dated 06-10-2023 in LPA No. 69/2020 passed by the High Court of Himachal Pradesh at Shimla)

STATE OF HIMACHAL PRADESH &amp; ORS.

Petitioner(s)

VERSUS

BALBIR SINGH &amp; ANR.

Respondent(s)

(IA No.170071/2024-CONDONATION OF DELAY IN FILING)

Date : 12-08-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA  
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRAFor Petitioner(s) Ms. Natasha Dalmia, AOR  
Mr. Kartikeya Rastogi, Adv.  
Ms. Inderdeep Kaur, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

1. Delay condoned.
2. We are not inclined to interfere with the impugned judgment and order of the High Court; hence, the special leave petition is dismissed.
3. Pending application(s), if any, shall stand disposed of.

(JATINDER KAUR)  
P.S. to REGISTRAR(SUDHIR KUMAR SHARMA)  
COURT MASTER (NSH)